

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.23
C.P.No. 90/BB/2022

IN THE MATTER OF:

Mr. Shivakumar Nagarajan
Vs.
M/s. Bionic Yantra Pvt. Ltd.

... Petitioner
... Respondent

Order under Section 241(1) of Companies Act, 2013

Order delivered on: 28.03.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Ashwin K
For the Respondent : None

ORDER

1. Heard the Ld. Counsel for the Petitioner and none appeared for the Respondent.
2. Ld. Counsel for the Petitioner seeks time to file rejoinder. Therefore, further two weeks' time is granted to file the rejoinder, failing which the right to file the same will be forfeited.
3. List the case on **06.06.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Bhavya

-Sd-
K. BISWAL
MEMBER (JUDICIAL)